Compliance Report

As per

Hon'ble National Green Tribunal

(Order dated 03th Aug, 2023)

IN THE MATTER OF

Virendra Tyagi
Versus

State of Haryana

IN

Original Application No.

478/2023

Compliance Report of Hon'ble NGT order dated 03.08.2023 in the matter of Virendra Tyagi Versus State of Haryana OA No. 478/2023

1. **Background:-**

The complaint made in the application is that there is a water body with area of about 3 acres approximately in Sector 47, Gurugram. The water body has not been protected and cleaned. The same is now being used as a waste dumping ground, has been encroached upon by setting up Jhuggies and is also being un-authorizedly used as grazing ground. Due to waste dumping, the pond has become a breeding place of mosquitoes and other insects resulting in unhygienic and unsanitary environmental hazards. The applicant has requested that directions may be used for protection, restoration and rejuvenation of the water body with development of periphery of the pond with greenery and preservation of the aquatic life of pond for conservation of biodiversity with active citizen participation as a model.

Hon'ble National Green Tribunal vide order dated 03.08.2023 has directed as follows:-

"..... In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of Haryana State Pollution Control Board (HSPCB) and District Magistrate (DM), Gurugram and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action by following due course of law. The Committee shall also report status of water body as per the revenue record and also status of compliance with regard to other water bodies in District Gurugram with directions given by this Tribunal vide order dated 18.11.2020 passed by this Tribunal in OA No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi vs. Union of India & Ors. The HSPCB will be the nodal agency for coordination and compliance. Factual and Action taken Report may be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

Hon'ble National Green Tribunal vide order dated 10.11.2023 has directed as follows:-

"..... In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it appropriate to seek response thereto from (1) State of Haryana, through District Magistrate, Gurugram (2) Commissioner, Municipal Corporation, Gurugram and (3) Haryana Shehri Vikas Pradhikaran, (4) Haryana Water Resources (Conservation, Regulation and Management) Authority and (5) Haryana Pollution Control Board, through its Member Secretary who stand impleaded as respondents no. 1 to 5. Memo of parties be prepared and attached with the application accordingly. Mr. Rahul Khurana, Advocate. has appeared on behalf of Haryana Pollution Control Board (HSPCB). The Registry is directed to issue notices to respondent no. 1 to 5. Reply/response on behalf of respondents be filed within two months by e-mail at judicial-

ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

Observations and Findings:-

A joint committee comprising of Sh. Hitesh Kumar Meena, IAS, Additional Deputy Commissioner, Gurugram & Sh. Aparnesh Kumar, Scientist B HSPCB, Gurugram Region (N) has visited site on 26.09.2023 alongwith the complainant & Regional Officer, Gurugram Region (North) and during inspection water body was found existing in a narrow shape w.r.t. total area of 19 Kanal 6 Marla earmarked in revenue record. Revenue estate of the area falls under jurisdiction & possession of MCG and MCG is responsible for its maintenance, cleaning, rehabilitation & removal of encroachment. Due to improper maintenance & cleaning by MCG and passage of time vegetation has grown up in the water body. Complainant claimed that encroachment was done by adjacent Group Housing Society and by PWD (B&R) for constructing road. The matter relates to MCG & PWD (B&R) and directions may be issued to MCG to get water body rehabilitated.

Sh. Pradeep Singh and villagers of Village Fatehpur (Jharsa), Sector -47, Gurugram has submitted a representation dated 06.11.2023, which is reproduced as under:-

"सविनय निवेदन है कि ग्राम फतेहपुर (झाड़सा) सैक्टर-47. गुरुग्राम की जमीन पर उच्च न्यायालय पंजाब एण्ड हरियाणा चण्डीगढ़ से स्थगन आदेश दिनांक 25.05.2015 से है केस नम्बर सी0डब्लयू0पी0 10558 वर्ष 2015 है। स्थगन आदेश की कॉपी संलग्न है। बिन्दुवार विवरण निम्न प्रकार से है :-

1. उक्त गांव की कुल 17 एकड़ जमीन है। जिस पर दो प्राचीन मंदिर व एक जोहड़ है गांव के मकानों, मंदिरों व जोहड़ की फोटो प्रति संलग्न है।
2. यह गांव पिछड़ी जाति (घीवर/कश्यप) का 100 वर्ष पुराना है। इस गांव में लगभग 205 परिवार जमीन अधिग्रहण वर्ष 2003 से पहले रहते थे। इस बारे जनगणना वर्ष 2001 की कॉपी भी संलग्न है। गांव के 205 परिवारों को बगैर किसी कोर्ट के आदेश पर वर्ष 2015 में उजाड़ दिया गया है।
3. इस गांव की जमीन खसरा न0 6/3 / 2 व 4 जो अधिग्रहण से बाहर है उस पर करीब 20 मकान बने हुऐ थे, को भी हुड्डा विभाग तथा यूनिटेक बिल्डर की मिली भगत से बिल्डर को रास्ता देने के लिए गैर कानूनी रूप से तहस नहस दिनांक 12.04.2015 को कर दिये गये थे। भूमि अधिग्रहण अधिकारी गुरुग्राम द्वारा दी गई सूचना / रिपोर्ट की कॉपी संलग्न है उक्त खसरान की जमीन पर हुड्डा प्लानिंग विभाग द्वारा वर्ष 2013 में सरकारी क्वार्टर बनाने बारे प्लानिंग की गई है। जिस बारे हुड्डा विभाग मुख्यालय द्वारा ऐतराज जताया गया था कि जो जमीन अधिग्रहण से बाहर है उस पर प्लानिंग किस कारण कर दी गई। इस बारे रिपोर्ट मांगी गई थी। लेकिन 10-15 स्मरण-पत्र देने के बाद प्लानिंग विभाग गुरूग्राम द्वारा रिपोर्ट मुख्यालय को नहीं दी गई।
4. गांव के जोहड़ में पानी गांव के चारों तरफ से बरसात के समय में आया करता था और आज गांव के चारों तरफ 20-20 टॉवर मंजिल बनने के कारण

गांव के जोहड़ में केवल सीमित मात्रा में ही पानी आ पाता है यूनिटेक बिल्डर द्वारा बनाई गई सड़क गांव के जोहड़ की जमीन में आती है।

5. गांव फतेहपुर झांड़सा के रकबे में कई ओर भी तालाब व जोहड़ आते थे। जिन पर अब बड़ी बडी बिल्डिंगें व पार्क बन चुके है।
6. गांव वालों ने अपने मंदिर व जोहड़ और अपने गांव को बचाने का प्रयास किया परन्तु हरियाणा शहरी विकास प्राधिकरण ने गांव को अधिग्रहण करके सैक्टर-47 विकसित कर दिया और इस गांव को पॉकेट- A में दर्शाया गया । जिसमें गांव के मंदिर व जोहड़ को दर्शाया नहीं गया है। इस बारे में वर्णन Case No. 10558/2015 में है।
7. आज अपने निजी स्वार्थ के लिए RWA सैक्टर 47 Building/HSVP/NGO और सैक्टर-47 के लोग गांव के दोनों मंदिरों व जोहड़ पर अपना कब्जा करने की कोशिश कर रहे है तथा गांव में बसें 40-45 टैम्परेरी शैडस में लोग पक्के मकानों को टूटने के बाद से रह रहे है । उन्हें भी वहां से भगाने का प्रयास कर रहे है और उस जमीन पर पार्क व बड़ा तालाब बनवाना चाहते है गांव के लोग उच्च न्यायालय में अपने गांव का केस लड़ रहे है तथा अपने मंदिर व जोहड़ को अन्य अति आक्रमणकारी से बचाने की उच्च न्यायालय में गुहार लगा रहे है।
8. गांव के टूटने से लगभग 250 परिवार सामाजिक/ सांस्कृतिक व आर्थिक रूप से बाहरी दुनिया से कट चुके है। सन् 2015 से अब तक गांव के लगभग 20 व्यक्तियों की मृत्यु हो चुकी है न्याय के इंतजार में। लगभग 150 से ज्यादा परिवार दूसरे गांव में जाकर किराये पर रहने को मजबूर है तथा उनका रोजगार भी खत्म हो गया है। उनके बच्चों की पढ़ाई लिखाई भी छूट गई है व बच्चों की शादियों भी नहीं हो पा रही है।
9. अतः आपसे हाथ जोड़कर प्रार्थना है कि उक्त गांव के लोगों को गांव में ही रहने व जीने का अधिकार दिया जाऐ तथा गांव की जमीन को अधिग्रहण से मुक्त कर दिया जाऐ। आपकी अति कृपा होगी।"

CWP No. 10558 of 2015 titled as Bheem Singh Kashyap and Ors V/s State of Haryana and Ors. is pending before Hon'ble High Court of Punjab and Haryana at Chandigarh and Hon'ble High Court vide its order dated 25.05.2015 has order as under:-

"...In the meantime, status quo shall be maintained. It is, however, clarified that it shall be the responsibility of the petitioners to serve the respondents before the date fixed, failing which the interim order shall stand vacated."

The report is being submitted in light of order of Hon'ble Tribunal, please.

Member Secretary,
HSPCB